

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3122
ANSWERED ON:15.03.2013
ACQUISITION OF SHARES
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of FINANCE be pleased to state:

- (a) Whether irregularities in acquisition of shares by promoters in open offers have come to the notice of the Government/Securities and Exchange Board of India (SEBI);
- (b) If so, the details thereof for the last three years and the current year and the action taken against their promoters involved in irregularities;
- (c) Whether the SEBI proposes to amend the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in view of these irregularities;
- (d) If so, the details thereof and if not, the reasons therefor; and
- (e) The steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) SEBI has not observed any irregularities in acquisition of shares by promoters in open offers. However, SEBI has observed instances where promoters have acquired shares without the fulfilling the obligation to make an open offer.
- (b) The data regarding the total number of cases where violation of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997/2011 were observed and adjudication proceedings were initiated are as under:

2009-10 2010-11 2011-12 2012-tilldate

20 17 18 22

- (c) No proposal for amendment of SEBI (SAST) Regulations, 2011 is under consideration of SEBI.

(d) & (e) The SEBI (SAST) Regulations, 2011 were notified on September 23, 2011 and came into force w.e.f October 22, 2011. The extant provisions of SEBI (SAST) Regulations, 2011 are considered adequate to deal with any irregularities in acquisition of shares without fulfilling the obligation to make an open offer.